

P
SLP(Crl.)No. 6387 OF 2001
ITEM No.204

Court No. 8

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 6387/2001
(From the judgement and order dated 03/05/2001 in CRLR. 1023/93
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

S.K. AGARWAL

Petitioner (s)

VERSUS

MANOJ DALMIA & ANR.

Respondent (s)

(With Appln(s). for exemption from filing O.T.)
(For Final Disposal)
With

SLP(Crl.)No.6388/2001
[S.K. AGARWAL VS. ALOK KUMAR DALMIA & ANR.]
(With appln. for exemption from filing O.T.)
(For final disposal)
SLP(Crl.)No.6389/2001
[S.K. AGARWAL VS. MANOJ DALMIA & ANR.]
(With appln. for exemption from filing O.T.)
(For final disposal)

Date : 11/10/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner (s) Mr. Dushyant A Dave, Sr. Adv.
Ms. Shiraz Contractor Patodia, Adv.

For Respondent (s) Mr. Gopal Subramaniam, Sr. Adv.
Mr. Rajan Narain, Adv.
Mr. Arvind Varma, Adv.
Mr. Siddharth Dave, Adv.
Ms. Vandana Chugh, Adv.
Mr. Brijesh Kumar, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....T.....J.R

At the request of Mr. Gopal Subramaniam,
adjourned for two weeks.

Permission is granted to file additional
documents.

(D.P. WALIA)
Court Master

(S.L. GOYAL)
Court Master